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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 465/2004
MA 602/2005
OA 1570/2003

New Delhi, this the 19th day of September 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

**Ms. Ritu
WZ-384, Tihar Village,
Near Ashok Nagar, Near Masjid,
New Delhi-18.**

... Petitioner.

(By Advocate Shri Rajinder Khatter for Sh. V.S.R. Krishna)

VERSUS

**1. Shri P. Shanker,
Central Vigilance Commissioner,
Satarkata Bhawan,
INA, New Delhi-23.** ... Respondent.

(By Advocate Shri R.V. Sinha)

O R D E R (ORAL)

By Mr. V.K. Majotra, Vice-Chairman (A):-

OA 1570/2003 was partially allowed vide order dated 24.7.2003

(Annexure CP-1) with following directions to the respondents:

"7. In this above view of the matter, OA succeeds but partially and is accordingly disposed of. The respondents are directed not to disengage the services of applicants, who are presently working on ad hoc basis till the regularly selected candidates through SSC join duty. Interim order dated 20.06.2003 issued in this regard is made absolute only to the extent. However, the applicant's request for regularization has no merit and fails. No costs."

2. Learned counsel for respondents stated that vide order dated 27.12.2004, copy of which has now been placed on record, respondents have appointed the applicant in the pay scale of Rs.4000-6000/- on ad hoc basis for a period of three months w.e.f. 27.12.2004 (F/N) or until further orders. He also stated at Bar that applicant still continues in service.

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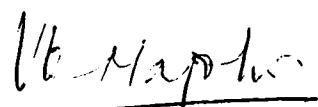
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3. It is observed that RA 199/2005 in OA No.1570/2003 filed on behalf of respondents against Tribunal's orders dated 24.7.2003 was dismissed.
4. MA 602/2005 filed on behalf of respondents seeking condonation of delay in filing MA 601/2005 is allowed. Through this MA respondents have sought modification / clarification in Tribunal's orders dated 24.7.2003 in OA 1570/2003.
5. Learned proxy counsel for applicant has accepted the statement of respondents to the effect that applicant has been appointed and is still continuing in service. In this behalf, respondents have complied with Tribunal's directions.
6. In this backdrop, CP is dropped and notices to respondents are discharged with liberty to both sides to take appropriate legal remedy on remaining aggrieved. MA 601/2005 also stands disposed of.


(Mukesh Kumar Gupta)

Member (J)

/gkkg


(V.K. Majotra)
Vice-Chairman (A)

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